

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/308/2020

This the 17th day of November, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD JAMSHEDE, MEMBER (A)

1. Manik Kaith Age 24 years, S/o Sh. Darshan Kumar, R/o H. No. 632, Ashok Nagar, Satwari, Jammu.
2. Naresh Kumar Age 30 years, S/o Ashok Kumar, R/o Mahanpur, Tehsil Mahanpur, District Kathua.

.....Applicants

(Advocate: Mr. Ravi Dogra)

Versus

1. Union Territory of Jammu & Kashmir Through Chief Secretary to Govt. Civil Secretariat, Jammu/Srinagar.
2. Commissioner/Secretary to Govt. Technical Department, Civil Secretariat, Jammu.
3. Director of Technical Education, Jammu.
4. Joint Director of Technical Education. Jammu.
5. Principal ITI, Jammu

.....Respondents

(Advocate:- Mr. Amit Gupta, Additional Advocate General)

**O R D E R
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of the argument, learned counsel for the applicants submitted that the applicants would be satisfied if the respondents are directed to regularize their services and release the balance/unpaid salary/wages w.e.f, May, 2019.

2. Looking to the arguments of the learned counsel for the applicants, the TA is disposed of with direction to the respondents to consider the case of the applicants for regularization of their service provided they are eligible for the regularization in accordance with the relevant schemes and acts applicable in their case and release their unpaid salary/wages w.e.f., May, 2019. This exercise be completed within a period of one month from the date of receipt of certified copy of this order by way of reasoned and speaking order. The applicants may also be intimated regarding the decision taken in this regard by the respondents. It is once again reiterated that the consideration for regularization of services of the applicants shall be considered by the respondent strictly in terms of relevant schemes and rules.

3. It is made clear that we have not entered into the merits of the case.

4. No order as to cost.

(MOHD JAMSHED)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)